GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION Lok Sabha UNSTARRED QUESTION NO. : 1925 (TO BE ANSWERED ON THE 28th July 2022)

EMERGENCY LANDING OF PRIVATE FLIGHT

1925. SHRI RAKESH SINGH

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether incidents of malfunctioning in private airlines companies have increased in the country and if so, the details thereof;

(b) whether a Delhi-Jabalpur flight of Spicejet had to make an emergency landing due to one such incident recently and if so, the details thereof;

(c) whether the causes of such incidents have been found out and if so, the details thereof; and

(d) whether the Government has taken any action to check such incidents and if so, the details thereof?

ANSWER

Minister of CIVIL AVIATION (Shri Jyotiraditya M. Scindia)

(a) During the last 3 months i.e from 01.4.2022 to 30.06.2022, a total of 150 incidents have occurred to the aircraft operated by scheduled airlines due to component and system malfunction. ;

(b) & (c) On 02.07.2022, M/s Spicejet Q400 aircraft while operating flight from Delhi to Jabalpur was involved in an occurrence of Air Turn Back to Delhi due to smoke in the cabin. After investigation, oil leakage was detected and No. 1 engine was replaced.;

(d) The details of measures being taken by the Directorate General of Civil Aviation (DGCA) to check such incidents inter-alia are appended below:; (i) All occurrences are mandatorily reported to DGCA. These occurrences are thoroughly analyzed and severity is determined. Based on severity, these occurrences are investigated. Appropriate action is taken on the outcome of investigation.

(ii) There is a systematic safety oversight process in place for monitoring the compliance of Rules and Civil Aviation Requirements to ensure that there are no cutting of corners. The safety oversight process includes surveillances, spot check and regulatory audits. In addition special audits are also carried out as per the risk perceived.

(iii) Findings of audits, surveillances & spot checks are followed up with the concerned operator for compliance. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance.

(iv) In case of any violations/ non-compliance to regulations detected during audit/ surveillance, enforcement action including financial penalty is imposed by the DGCA.;

(v) Spot checks and surveillance have been increased and during the period of 02.05.2022 to 13.07.2022, as a special drive 353 spot checks were undertaken by DGCA.

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